## **HARYANA VIDHAN SABHA**

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE  $5^{\rm TH}$  AUGUST, 2019 AT 02.00 P.M.

## I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

## II. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2019-2020 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

(i) THE FINANCE MINISTER to present the Supplementary Estimates

(First Instalment) 2019-2020.

(ii) THE CHAIRPERSON, to present the Report of the Committee on ESTIMATES COMMITTEE Estimates on the Supplementary Estimates

(First Instalment) 2019-2020.

## III. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) 2019-20.

- 1. Discussion on the Estimates of expenditure charged on the revenue of the State.
- 2. Discussion and Voting on the Demands for Supplementary Grants.

Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No. 1		exceeding ₹1,45,18,000/- for revenue expenditure	Estimates
		be granted to the Governor to defray charges that	2019-2020 (First
		will come in the course of payment for the year	Instalment)
		ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Pages 1-3
		1-Vidhan Sabha.	
Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No. 2	71 14111113001		Estimates
11,012		exceeding ₹2,00,00,000/- for revenue expenditure	2019-2020
		be granted to the Governor to defray charges that	(First
		will come in the course of payment for the year	Instalment)
		ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Pages 4-5
		2-Governor and Council of Ministers.	
Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No. 3		exceeding ₹62,84,70,000/- for revenue expenditure	Estimates
		be granted to the Governor to defray charges that	2019-2020 (First
		will come in the course of payment for the year	Instalment)
		ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Pages 6-11
		3-General Administration.	
Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No. 4		exceeding ₹9,45,49,000/- for revenue expenditure	Estimates
		be granted to the Governor to defray charges that	2019-2020
		will come in the course of payment for the year	(First Instalment)
		ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Pages 12-13
			1
		4-Revenue.	

Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No.5		exceeding ₹24,81,00,000/- for revenue expenditure	Estimates
		be granted to the Governor to defray charges that	2019-2020
		will come in the course of payment for the year	(First
		ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Instalment) Pages 14-15
		5-Excise and Taxation.	1 ages 14-13
Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No.6		exceeding ₹14,43,00,000/- for revenue expenditure	Estimates
		be granted to the Governor to defray charges that	2019-2020 (First
		will come in the course of payment for the year	Instalment)
		ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Pages 16-17
<b>D</b> 1		6 <u>-Finance</u> .	G 1
Demand No.7	A Minister	A Minister to move that a supplementary sum not	Supplementary Estimates
NO. /		exceeding ₹65,00,000/- for revenue expenditure be	2019-2020
		granted to the Governor to defray charges that will	(First
		come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Instalment)
		7-Planning and Statistics.	Pages 18-19
Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No.8	A Willister	exceeding ₹27,45,00,000/- for revenue expenditure	Estimates
		and ₹459,76,47,000/- for capital expenditure be	2019-2020
		granted to the Governor to defray charges that will	(First
		come in the course of payment for the year ending	Instalment)
		31 <sup>st</sup> March, 2020 in respect of Demand No.	Pages 20-24
		8-Building and Roads.	
Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No.9		exceeding ₹378,12,00,000/- for revenue expenditure	Estimates
		be granted to the Governor to defray charges that	2019-2020 (First
		will come in the course of payment for the year	Instalment)
		ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Pages 25-27
		9-Education.	_
Demand	A Minister		Sumlamanta
No.10	A Minister	A Minister to move that a supplementary sum not	Supplementary Estimates
110.10		exceeding ₹105,00,00,000/- for revenue expenditure	2019-2020
		be granted to the Governor to defray charges that	(First
		will come in the course of payment for the year	Instalment)
		ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Pages 28-29
		10-Technical Education.	
Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No.11		exceeding ₹24,07,00,000/- for revenue expenditure	Estimates
		and ₹20,00,00,000/- for capital expenditure be	2019-2020
		granted to the Governor to defray charges that will	(First Instalment)
		come in the course of payment for the year ending	Pages 30-34
		31 <sup>st</sup> March, 2020 in respect of Demand No.	
		11-Sports & Youth Welfare.	

Demand No.12   A Minister to move that a supplementary sum not exceeding \$795,71,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No. 12-Art and Culture.    Demand No.13				
Sexceeding ₹467.81.00.000/- for revenue expenditure and ₹220.00.00.000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No. 13-Health.    Demand No.14		A Minister	exceeding ₹95,71,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Estimates 2019-2020 (First Instalment)
and ₹220,00,00,00,00/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No.  13-Health.  Demand No.14  A Minister No.14  Demand No.15  Demand A Minister  No.15  A Minister No.15  A Minister No.16  Demand No.15  A Minister No.16  A Minister No.17  A Minister No.18  A Mi	Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
and ₹220.00.00.000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  13-Health.  Demand No.14  A Minister A Minister to move that a supplementary sum not exceeding ₹500.00.0000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  14-Urban Development.  A Minister A Minister to move that a supplementary sum not exceeding ₹1438.34.84.000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  15-Local Government.  Demand No.15  A Minister No.16  A Minister to move that a supplementary sum not exceeding ₹4.00.0000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  16-Labour.  A Minister No.17  A Minister No.18  A Minister to move that a supplementary sum not exceeding ₹4.00.00.000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  16-Labour.  A Minister No.17  A Minister to move that a supplementary sum not exceeding ₹110.00.00.000/- for revenue expenditure exceeding ₹110.00.00.000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  16-Labour.  A Minister No.17  A Minister to move that a supplementary sum not exceeding ₹110.00.00.000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Pages 43-48	No.13			
Demand No. 14			and ₹220,00,00,000/- for capital expenditure be	
Demand No. 13-Health.     Demand No. 14			granted to the Governor to defray charges that will	Instalment)
Demand No.14			come in the course of payment for the year ending	Pages 37-40
Demand No.14			31 <sup>st</sup> March, 2020 in respect of Demand No.	
No.14    exceeding ₹500,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.    14-Urban Development.			13-Health.	
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be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  14-Urban Development.  A Minister  A Minister to move that a supplementary sum not exceeding ₹1438,34,84,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  Demand A Minister  No.16  A Minister  A Minister to move that a supplementary sum not exceeding ₹4,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  16-Labour.  Demand A Minister  No.17  A Minister to move that a supplementary sum not exceeding ₹110,00,00,000/- for revenue expenditure expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  16-Labour.  A Minister to move that a supplementary sum not exceeding ₹110,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  16-Labour.  A Minister to move that a supplementary sum not exceeding ₹110,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Pages 51-52	No.14		exceeding ₹500,00,00,000/- for capital expenditure	
Demand No. 15			be granted to the Governor to defray charges that	
Demand No.15			will come in the course of payment for the year	· ·
Demand No.15  A Minister to move that a supplementary sum not exceeding ₹1438,34,84,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2020 in respect of Demand No. 15-Local Government.  Demand No.16  A Minister A Minister to move that a supplementary sum not exceeding ₹4,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 March, 2020 in respect of Demand No. 16-Labour.  Demand No.17  A Minister A Minister to move that a supplementary sum not exceeding ₹110,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for the year charges that will come in the course of payment for t			ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Pages 41-42
No.15    exceeding ₹1438.34.84.000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No. 15-Local Government.    Demand No.16			14-Urban Development.	
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charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No. 15-Local Government.    Demand No. 15-Local Government.	No.15		exceeding <u>₹1438,34,84,000/-</u> for revenue	
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Demand No. 15-Local Government.  Demand No. 16  A Minister to move that a supplementary sum not exceeding ₹4,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. 16-Labour.  Demand No. 16  A Minister No.17  A Minister to move that a supplementary sum not exceeding ₹110,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Pages 51-52			charges that will come in the course of payment for	·
Demand No.16  A Minister to move that a supplementary sum not exceeding ₹4,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  16-Labour.  Demand No.17  A Minister to move that a supplementary sum not exceeding ₹110,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Pages 51-52  Supplementary Estimates 2019-2020 (First Instalment)  Pages 49-50  Supplementary Estimates 2019-2020 (First Instalment)  Estimates 2019-2020 (First Instalment)  Pages 51-52			the year ending 31st March, 2020 in respect of	Pages 43-48
No.16  exceeding ₹4,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  16-Labour.  Demand No.17  A Minister A Minister to move that a supplementary sum not exceeding ₹110,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Pages 51-52  Estimates 2019-2020 (First Instalment) Pages 49-50  Pages 49-50  Pages 49-50  Pages 51-52			Demand No. <u>15-Local Government.</u>	
be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  16-Labour.  Demand No.17  A Minister A Minister to move that a supplementary sum not exceeding ₹110,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Pages 51-52  2019-2020 (First Instalment) Pages 49-50  Supplementary Estimates 2019-2020 (First Instalment) Pages 51-52		A Minister	A Minister to move that a supplementary sum not	
be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No.  16-Labour.  Demand No.17  A Minister A Minister to move that a supplementary sum not exceeding ₹110,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Pages 51-52  (First Instalment)  Estimates 2019-2020 (First Instalment)  Pages 51-52	No.16		exceeding ₹4,00,00,000/- for revenue expenditure	
ending 31 <sup>st</sup> March, 2020 in respect of Demand No.  16-Labour.  Demand No.17  A Minister to move that a supplementary sum not exceeding ₹110,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Pages 51-52  Pages 49-50  Supplementary Estimates 2019-2020 (First Instalment) Pages 51-52			be granted to the Governor to defray charges that	
Demand No.17  A Minister to move that a supplementary sum not exceeding ₹110,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Pages 51-52  Supplementary Estimates 2019-2020 (First Instalment)  Pages 51-52			will come in the course of payment for the year	,
Demand No.17  A Minister to move that a supplementary sum not exceeding ₹110,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Pages 51-52  Supplementary Estimates 2019-2020 (First Instalment) Pages 51-52				Pages 49-50
No.17  exceeding ₹110,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of  Estimates 2019-2020 (First Instalment)  Pages 51-52			16-Labour.	
expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Pages 51-52		A Minister	A Minister to move that a supplementary sum not	11
expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Pages 51-52	NO.1 /		exceeding $\underline{7110,00,000,000}$ for revenue	
the year ending 31 <sup>st</sup> March, 2020 in respect of Pages 51-52			expenditure be granted to the Governor to defray	
the year ending 51 March, 2020 in respect of			charges that will come in the course of payment for	, , , , , , , , , , , , , , , , , , ,
Demand No. <u>17-Employment.</u>			the year ending 31st March, 2020 in respect of	Pages 51-52
			Demand No. <u>17-Employment.</u>	

Demand No. 18  Demand No.19	A Minister  A Minister	A Minister to move that a supplementary sum not exceeding ₹140,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. 18- Industrial Training  A Minister to move that a supplementary sum not exceeding ₹5,02,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. 19-Welfare of SCs and BCs.	Supplementary Estimates 2019-2020 (First Instalment) Pages 53-54  Supplementary Estimates 2019-2020 (First Instalment) Pages 55-57
Demand No.20	A Minister	A Minister to move that a supplementary sum not exceeding ₹21,41,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No. 20-Social Security and Welfare.	Supplementary Estimates 2019-2020 (First Instalment) Pages 58-61
Demand No.21	A Minister	A Minister to move that a supplementary sum not exceeding ₹70,50,00,000/- for revenue expenditure and ₹1,66,80,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. 21-Women and Child Development.	Supplementary Estimates 2019-2020 (First Instalment) Pages 62-66
Demand No.22	A Minister	A Minister to move that a supplementary sum not exceeding ₹56,55,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. 22-Welfare of Ex-Servicemen.	Supplementary Estimates 2019-2020 (First Instalment) Pages 67-71
Demand No.23	A Minister	A Minister to move that a supplementary sum not exceeding ₹1,50,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. 23-Food and Supplies	Supplementary Estimates 2019-2020 (First Instalment) Pages 72-73

Demand No.25	Demand No.24	A Minister	A Minister to move that a supplementary sum not exceeding ₹50,00,000/- for revenue expenditure ₹260,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Supplementary Estimates 2019-2020 (First Instalment) Pages 74-76
No.25   exceeding ₹40,85,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No. 25-Industries.    Demand No.26   A Minister   A Minister to move that a supplementary sum not exceeding ₹4,75,10,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No. 26-Mines & Geology.    Demand No.27   A Minister   A Minister to move that a supplementary sum not exceeding ₹335,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No. 27-Agriculture.    Demand No.29   A Minister   A Minister to move that a supplementary sum not exceeding ₹1,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No. 27-Agriculture.    Demand No.29   A Minister   A Minister to move that a supplementary sum not exceeding ₹1,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No. 29-Fisheries.    Demand   A Minister   A Minister to move that a supplementary sum not exceeding ₹6,53,96,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No. 29-Fisheries.			_	
Demand No.26  A Minister to move that a supplementary sum not exceeding ₹4.75.10,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. 26-Mines & Geology.  Demand No.27  A Minister A Minister to move that a supplementary sum not exceeding ₹335.00.00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. 27-Agriculture.  Demand No.29  A Minister A Minister to move that a supplementary sum not exceeding ₹1.00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. 29-Fisheries.  Demand A Minister A Minister to move that a supplementary sum not exceeding ₹1.00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. 29-Fisheries.  Demand A Minister A Minister to move that a supplementary sum not exceeding ₹6.53.96,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. 29-Fisheries.  Demand A Minister A Minister to move that a supplementary sum not exceeding ₹6.53.96,000/- for revenue expenditure be granted to the Governor to defray charges that the grant of the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. 29-Fisheries.		A Minister	A Minister to move that a supplementary sum not exceeding ₹40,85,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.	Supplementary Estimates 2019-2020 (First Instalment) Pages 77-79
No.26    exceeding ₹4.75,10,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No. 26-Mines & Geology.    Demand No.27	D 1	A 3 C 1 /		G 1
No.27    exceeding ₹335,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.    27-Agriculture.		A Minister	exceeding ₹4,75,10,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Supplementary Estimates 2019-2020 (First Instalment) Pages 80-82
be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  27-Agriculture.  Demand A Minister A Minister to move that a supplementary sum not exceeding ₹1,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2020 in respect of Demand No.  29-Fisheries.  Demand A Minister A Minister to move that a supplementary sum not exceeding ₹6,53,96,000/- for revenue expenditure Estimate 2019-20 (First Instalme Pages 8')  Demand A Minister A Minister to move that a supplementary sum not exceeding ₹6,53,96,000/- for revenue expenditure Estimate 2019-20 (First Instalme Pages 8')	Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No.29  exceeding ₹1,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No.  29-Fisheries.  Demand No.30  A Minister A Minister to move that a supplementary sum not exceeding ₹6,53,96,000/- for revenue expenditure    Supplementary sum not exceeding ₹6,53,96,000/- for revenue expenditure			be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. <b>27-Agriculture.</b>	Instalment) Pages 83-86
be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No.  2019-20 (First Instalme Pages 8')  29-Fisheries.  Demand A Minister A Minister to move that a supplementary sum not exceeding ₹6,53,96,000/- for revenue expenditure  be granted to the Governor to defray charges that will come in the course of payment for the year Instalme Pages 8'.  2019-20 (First Instalme Pages 8')		A Minister		Supplementary
No.30 exceeding ₹6,53,96,000/- for revenue expenditure Estimate 2019-20.			be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No. <b>29-Fisheries.</b>	2019-2020
will come in the course of payment for the year Instalme		A Minister	exceeding ₹6,53,96,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Supplementary Estimates 2019-2020 (First Instalment) Pages 89-90

Demand No.32	A Minister	A Minister to move that a supplementary sum not	Supplementary Estimates
10.52		exceeding ₹383,14,00,000/- for revenue expenditure	2019-2020
		and be granted to the Governor to defray charges	(First
		that will come in the course of payment for the year	Instalment)
		ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Pages 91-93
		32-Rural and Community Development.	
Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No.34		exceeding ₹50,00,00,000/- for revenue expenditure	Estimates 2019-2020
		and ₹255,00,00,000/- for capital expenditure be	(First
		granted to the Governor to defray charges that will	Instalment)
		come in the course of payment for the year ending	Pages 94-96
		31st March, 2020 in respect of Demand No.	
		34-Transport.	
Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No.35		exceeding ₹15,00,00,000/- for capital expenditure	Estimates
		be granted to the Governor to defray charges that	2019-2020 (First
		will come in the course of payment for the year	Instalment)
		ending 31st March, 2020 in respect of Demand No.	Pages 97-98
		35-Tourism.	
Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No.36		exceeding ₹100,00,00,000/- for revenue expenditure	Estimates 2019-2020
		be granted to the Governor to defray charges that	(First
		will come in the course of payment for the year	Instalment)
		ending 31st March, 2020 in respect of Demand No.	Pages 99-100
		<u>36-Home.</u>	
Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No.37		exceeding ₹129,40,00,000/- for revenue expenditure	Estimates
		be granted to the Governor to defray charges that	2019-2020 (First
		will come in the course of payment for the year	Instalment)
		ending 31 <sup>st</sup> March, 2020 in respect of Demand No.	Pages 101-102
		37-Elections.	
Demand	A Minister	A Minister to move that a supplementary sum not	Supplementary
No.38		exceeding ₹16,06,00,000/- for revenue expenditure	Estimates
		be granted to the Governor to defray charges that	2019-2020 (First
		will come in the course of payment for the year	Instalment)
		ending 31st March, 2020 in respect of Demand No.	Pages 103-104
		38-Public Health and Water Supply.	

Demand A Minister A Minister to move that a supple exceeding ₹75,00,00,000/- for reand ₹30,00,000/- for capital experts to the Governor to defray charges the course of payment for 31st March, 2020 in respect 39-Information and Publicity.	evenue expenditure enditure be granted s that will come in the year ending  Estimates 2019-2020 (First Instalment)  Pages 105-107
Demand A Minister A Minister to move that a suppl	lementary sum not Supplementary
No.40 exceeding ₹1500,00,00,000/-	for revenue Estimates
expenditure be granted to the G	Governor to defray 2019-2020 (First
charges that will come in the cou	`
the year ending 31st March, 2	2020 in respect of Pages 108-109
Demand No. 40-Energy & Powe	<u>r</u>
Demand A Minister A Minister to move that a suppl	
No.41 exceeding ₹4,20,00,000/- for re	evenue expenditure Estimates 2019-2020
be granted to the Governor to d	lefray charges that First
will come in the course of pay	B 440 444
ending 31 <sup>st</sup> March, 2020 in respe	ect of Demand No. Pages 110-111
41-Electronics & IT.	
Demand A Minister A Minister to move that a supplementary No.42	Estimates
exceeding (40,22,01,375/- 101 16	2019-2020
be granted to the Governor to d	(First
will come in the course of pay	
ending 31 <sup>st</sup> March, 2020 in respect	ect of Demand No.
Demand A Minister A Minister to move that a supple	lamantany aven not Symplementony
Demand A Minister A Minister to move that a supple No.43 exceeding ₹3,00,00,000/- for re-	Estimates
be granted to the Governor to d	lefray charges that
will come in the course of pay	(First
ending 31st March, 2020 in respec	
43-Prisons.	
Demand A Minister A Minister to move that a suppl	lementary sum not Supplementary
No.45 exceeding ₹275,00,00,000/- for o	capital expenditure Estimates
be granted to the Governor to d	2019-2020
will come in the course of pay	`
ending 31st March, 2020 in respe	ect of Demand No. Pages 116-118
45-Loans and Advances by Stat	te Government.

CHANDIGARH: THE 2<sup>ND</sup> AUGUST, 2019

RAJENDER KUMAR NANDAL SECRETARY.